

MR. CHAIRMAN: Mr. Charles, when it comes to cross the bridge, we will think of it.

SHRI RANGARAJAN KUMARAMAN-GAILAM: Sir, the Speaker has already announced in the House that we would be sitting after 6 O'clock. That was the understanding of all the parties to continue the discussion the Finance Bill it depends on how long they would like to continue it. But today we shall complete the discussion and tomorrow will be the reply and voting.

DR. LAXMI NARAYAN PANDEY (Mandsaur): Sir, what about dinner arrangements?

SHRI RANGARAJAN KUMRAMAN-GALAM : Sir, a very good dinner is being arranged.

15.31 hrs

CONSTITUTION AMENDMENT BILL*

(Insertion of new Article 18A)

[English]

SHRI SATYAGOPAL MISRA (Tamluk): Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.

MR. CHARIMAN: The question is

"That leave be granted to introduce a Bill further to amend the constitution of India".

The motion was adopted

SHRI SATYAGOPAL MISRA: Sir, I introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 310 and 311)

[English]

SHRI SATYAGOPAL MISRA: Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"The leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted

SHRI SATYAGOPAL MISRA: Sir, I introduce the Bill.

15.32 1/2 hrs.

FOREST BILL*

[English]

SHRI CHANDUBHAI DESHMUKH (Bharuch): Sir, I beg to move for leave to introduce a Bill to Consolidate laws relating to forests, the transit of forest-produce and to make special Provisions for the regulation of felling and replanting of trees in urban and rural areas and sandalwood, and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to consolidate Laws relating to forests, the transit of forest-produce and to make special provisions for two regulation of felling and replanting of trees in urban and rural areas and

sandalwood, and for matters connected therewith."

The motion was adopted.

SHRI CHANDUBHAI DESHMUKH: Sir, I introduce the Bill.

15.33 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL*

(Amendment of the schedule)

[English]

SHRI SHABUDDIN SYED (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

The motion was adopted

SHRI SHAHABUDDIN SYED : Sir, I introduce the Bill.

15.33 1/2 hrs.

AGRICULTURAL WORKERS (MINIMUM WAGES AND WELFARE) Bill*

[English]

SHRI CHANDUBHAI DESHMUKH (Bharuch): Sir I beg to move for leave to introduce a Bill to provide for the payment of minimum wages and for Welfare of agricultural workers.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the payment less of minimum wages and for welfare of agricultural workers"

The Motion was adopted

SHRI CHANDUBHAI DESHMUKH: Sir, I introduce the Bill.

15.34 hrs.

RESERVATION OF VACANCIES IN POST AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL*

[English]

SHRI CHANDUBHAI DESHMUKH (Bharuch): Sir, I beg to move for leave to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for adequate representation of Scheduled Castes and Scheduled Tribes in posts and services under the Government of India."

The Motion was adopted

SHRI CHANDUBHAI DESHMUKH: Sir, I introduce the Bill.

15.34 1/2 hrs.

HIGH COURT IN MADRAS (ESTABLISHMENT OF A PERMANENT BENCH AT MADURAI) BILL.*

[English]

SHRI A.G.S. RAM BABU (Madurai): Sir, I beg to move for leave to introduce a Bill